

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No.103

IA(I.B.C)/181 (CH)2024
And

CP (IB) No. 165/Chd/Hry/2023

IN THE MATTER OF:

**Shobhana Gupta (Personal
Guarantor of Gupta Exim (India) Pvt.
Ltd)**

..Petitioner

Under Section: 94(1) & 99 IBC 2016

Order delivered on 25.01.2024

CORAM:

**DR. PSN PRASAD,
HON'BLE MEMBER (J)**

**SHRI UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)**

PRESENT:

For the RP : Ms. Niyati Kanojia, Advocate
For the Personal Guarantor : Ms. Divya Sharma, Advocate

ORDER

IA(I.B.C)/181 (CH)2024

Heard the submissions made by the counsel for the RP. This is an Application under Section 99 of IB Code by Resolution Professional along with the supporting affidavit, Annexure-II of which is the Resolution Professional Report. The report is taken on record. RP is directed to serve a copy of the report on the Guarantor as well as creditor and the principle borrower within

Mamta 25.01.2024.

one week and file affidavit of service. Two weeks' time is granted for raising the objections, if any, to enable this Adjudicating Authority to consider the same and to pass an order in terms of Section 100. Let this matter be posted on 29.02.2024.

CP (IB) No. 165/Chd/Hry/2023

List on 29.02.2024.

**Sd/-
(DR. PSN PRASAD)
HON'BLE MEMBER (J)**

**Sd/-
(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)**